

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building,36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 503/TT/2020**

Dated:2.7.2020

To,

Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) revision of transmission tariff of 2004-09 period and 2009-14 period, (ii) truing up of transmission tariff of 2014-19 period and (iii) determination of tariff for 2019-24 period for assets under System Strengthening-III in Southern Region.

**Sir,**

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 23.7.2020:-

- a. Soft copy containing linked excel workbook with formulas for the revised computation of Interest on Loan and Maintenance Spares claimed for 2004-09 and 2009-14 tariff periods.
- b. Confirmation that there is no de-capitalization of the instant assets and all assets are in use.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already available on record.

Yours faithfully,

Sd/-  
(Rajendra Kumar Tewari)  
Bench Officer